Annexure – 7

Name of Corporate Debtor: M/s Shree Geeta Textile Mills Pvt Ltd: Date of Commencement of CIRP: 13.11.2024; List of Creditors as on: 18.06.2025

List of operational creditors (Government dues)

												(Amount in ₹)	
S. No	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any	claim under		Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% voting share in CoC, if applicable		mutual dues, that may be set-off	verification	admitted	
1	GST Department	Office of the Asst. Commissioner-CGST & Central Excise. Div Khandwa	17.01.2025	33,904,784.00	32,854,439.00	Tax Demand with Interest and Penalty	No	NIL	NIL	NIL	NIL	1,050,345.00	
2	Customs Department	Office of Commissioner of Customs NS-II	17.02.2025	59,129,252.00	59,129,252.00	Customs Duty with Interest	No	NIL	NIL	NIL	NIL	NIL	
3	Income Tax Department	Office of Income Tax Officer, Burhanpur	21.01.2025	381,442,727.00	-	Tax Demand with Interest and Penalty	No	NIL	381,442,727.00	NIL	NIL	NIL	Since Appeal has been filed by Corporate Debtor against the order of ITD, claim has been considered as contingent.     Updated as per Revised Claim submitted by ITD as on 10.06.2025, Amount of Claim submitted is net of Refund amount of Rs. 495720/- for AY24-25 adjusted against PreCIRP Dues by ITD during moratorium which RP has demanded back from ITD.
4	Employees Provident Fund Organization	Assistant Provident Fund Commissioner and Recovery Officer	02.12.2024	19,05,850	19,05,850	PF Contributi on Dues with Interest etc.	No	NIL	NIL	NIL	NIL	NIL	Updated as per Revised Claim submitted by EPFO as on 09.06.2025 after complrtion of hearings u/s 7A, 7Q and 14B of EPFO and MP Act 1952.
5	Director general of Foreign Trade- Indore Office	Addnl. Director- DGFT Indore	12.04.2025	144,498,965.00	144,498,965.00	Duty Saved but Export Obligation s not fulfilled	No	NIL	NIL	NIL	NIL	NIL	Original Claim submitted after timeline as stipulated in CIRP regulation 12, Claim categorized as admissible as per CIRP regulation 13(1B) by RP and recommended by COC in next meeting and condonation of delay filed in Hon'ble NCLT as per CIRP regulation 13(1C). However pursuant to re-run of CIRP, RP finally admitted claim u/r 12(1) of CIRP Regulations 2016.
	Total			618,975,728.00	236,482,656.00	-			381,442,727.00	-	-	1,050,345.00	